

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3783  
ANSWERED ON:19.04.2010  
EXPLOITATION BY PLACEMENT AGENCIES  
Kataria Shri Lal Chand

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of registered and unregistered placement agencies functioning at present in the country, separately, State-wise;
- (b) whether the unregistered placement agencies are exploiting the job seekers in the name of employment;
- (c) if so, the details thereof alongwith the steps taken by the Government in this regard; and
- (d) the further steps taken by the Government to regulate such unregistered agencies?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) The States/UTs have reported that private placement agencies are neither registered nor any data maintained on them on regular basis.
- (b) & (c) Such complaints are dealt with under provision(s) of Indian Penal Code on receipt.
- (c) In order to safeguard the interests of job-seekers, Ministry of Labour & Employment issued guidelines on 30.10.2003 to the State Governments/ Union Territory Administrations to consider regulation of the functioning of private placement agencies, as per local needs.